

Extension of timeline for submission of public comments on the consultation Paper on Strengthening the Investor Grievance Redressal Mechanism in the Indian Securities Market by harnessing Online Dispute Resolution mechanisms

1. SEBI had placed a consultation paper on Strengthening the Investor Grievance Redressal Mechanism in the Indian Securities Market by harnessing Online Dispute Resolution mechanisms on its website on December 19, 2022 seeking comments by January 9, 2023.
2. It has been decided to extend the timeline for submission of comments to **January 27, 2023**.

Public comments may be provided as per the format given below:

Name of the person/ entity proposing comments:
Name of the organization (if applicable):
Contact details:
Category: whether market intermediary/ participant (mention type/ category) or public (investor, academician etc.)

Sr No.	Extract from consultation paper	Issues (with page/para nos., if applicable)	Proposals / Suggestions	Rationale

3. Kindly mention the subject of the communication as, "Comments on Consultation Paper on Strengthening the Investor Grievance Redressal Mechanism in Indian Securities Market".
4. Comments as per aforesaid format may be sent to the following, latest by January 27, 2023 through the following modes:
 - a. By email to; ia_ho@sebi.gov.in or
 - b. By post to the following address:

Mr Manjesh Roy, GM / Mr Rohan Singh Meena, AGM
Office of Investor Assistance and Education
Securities and Exchange Board of India, SEBI Bhavan II, C-7, G-Block,
Bandra Kurla Complex, Bandra (East), Mumbai – 400051

Issued on January 9, 2023